

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.202
C.A.(CAA)17(AHM)2024

Proceedings under Section 230-232 of Co. Act, 2013

IN THE MATTER OF:

Hiren Industrial Gas Suppliers Pvt. Ltd.
(Transferor Co. 1)
Bhavesh Gas Suppliers Pvt. Ltd.
(Transferor Co. 2)
Shri Raipur Minerals And Logistics Ltd.
(Transferor Co. 3)
AM Ispat Ltd.
(Transferor Co. 4)
Keyur Ispat Ltd
(Transferor Co. 5)
Prabodh Steel Pvt.

.....Applicant

.....Respondent

Order delivered on 02/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Amrish Gandhi, PCS
For the Respondent :

ORDER

Learned PCS states that the revised synopsis has been filed on 09.04.2024, vide inward diary No. D-3620.

Learned PCS seeks time to file a better revised CA certificate under Section 133 of the Companies Act, 2016 in the prescribed format supported by an additional affidavit, which is allowed.

Re-list on 16.05.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)